CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

20.05.2009

OA No.210/2009

Mr. Amit Mathur, counsel for applicant

Heard the learned counsel for the applicant.

For the reasons dictated separately, the OA stands disposed of at admission stage.

(B.L.KHATRI)
Admv. Member

(M.L.CHAUHAN)
Judl.Member

R/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

Jaipur, this the 20th day of May, 2009

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.B.L.KHATRI, ADMINISTRATIVE MEMBER

ORIGINAL APPLICATION No.209/2009

R.S.Chauhan,
s/o Shri M.S.Chauhan,
r/o B-1, Akashwani Colony,
Ajmer, presently working as
Assistant, Akashwani Kendra, Ajmer (Raj.)

.. Applicant

(By Advocate: Mr. Amit Mathur)

Versus

1. Union of India
through its Secretary,
Information and Broadcasting,
Akaswani Bhawan,
Copernicus Marg,
New Delhi.

2. Director General, Prasar Bharti,
Broadcasting Corporation of India, AIR,
Akaswani Bhawan,
Sansad Marg,
New Delhi.

3. CEO, Prasar Bharti,
PTI Building,
Sansad Marg,
New Delhi.

4. D.D.G. (WR-I&II),
Prasar Bharti,
Broadcasting Corporation of Inaid,
AIR, Bacckway Reclamation, Mumbai.

5. Station Director,
Broadcasting Corporation of India,
M.I.Road,
Jaipur.

6. K.K.Pritmani,
Assistant,
Broadcasting Corporation of India,
Nagur.

.. Respondents

(By Advocate: ……)

ORIGINAL APPLICATION No.210/2009

R.N.Meena
s/o Shri R.P.Meena,
r/o 25/II, Nidhi Vihar Colony,
Jyoti Nagar, Jaipur, presently
working as Head Clerk,
Akaswani Kendra,
Jaipur (Raj.)

.. Applicant

(By Advocate: Mr. Amit Mathur)

Versus

1. Union of India
through its Secretary,
Information and Broadcasting,
Akaswani Bhawan,
Copernicus Marg,
New Delhi.

2. Director General, Prasar Bharti,
Broadcasting Corporation of India,
AIR, Akaswani Bhawan,
Sansad Marg,
New Delhi.

3. CEO, Prasar Bharti,
PTI Building,
Sansad Marg,
New Delhi.

4. D.D.G. (WR-I&II),
Prasar Bharti,

Broadcasting Corporation of Inaid,
AIR, Bacckway Reclamation,
Mumbai.

5. Station Director,
Broadcasting Corporation of India,
M.I.Road,
Jaipur.

6. A.C.Srivastav,
Assistant,
Broadcasting Corporation of India,
Kota.

.. Respondents

(By Advocate: ……)

O R D E R (ORAL)

By way of this common order, we propose to dispose of both these OAs as the applicants in both these OAs are aggrieved by the same order dated 27.2.2009 (Ann.A1) whereby they have been transferred to the places mentioned in the aforesaid order.

3. We have heard the learned counsel for the applicant at admission stage. From the material placed on record, it is evident that the applicants in both the OAs have also made representation dated 29.1.2005 (Ann.A/5) to respondent No.2, Director General, Prasar Bharti, Broadcasting Corporation of India, New Delhi, which have not been decided so far. The learned counsel for the applicant submits that he will be satisfied if direction is given to respondent No.3 i.e. CEO, Prasar Bharti, PTI Building, Sansad Marg,

New Delhi to decide representations of the applicants which they will file within a period of one week from today and respondent No.3 may be directed to decide the same by passing reasoned and speaking order.

4. In view of what has been stated above, we are of the view that instead of entering into merits of the case, these OAs can be disposed of with direction to respondent No.3 to decide representation of the applicants by passing a reasoned and speaking order, in case the same is made within a period of one week from today. Accordingly, applicants are directed to file representation to respondent No.3 within a period of one week from today and respondent No.3 is directed to decide the representations within a period of 15 days from the date of receipt of such representations. It is further ordered that till representations of the applicants are not decided by respondent No.3, the applicants shall not be forced to join ~~the~~ new place of posting.

5. With these observations, both the OAs are disposed of at admission stage.

(B.L.KHATRI)
Admv. Member

(M.L.CHAUHAN)
Judl.Member

R/